

THE FORFEITED DEPOSITS ACT, 1850

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ARRANGEMENT OF SECTIONS

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SECTIONS

1. Repeals.
2. Application of forfeited deposits.

<sup>1</sup>[THE FORFEITED DEPOSITS ACT, 1850]

ACT NO. 25 OF 1850

[14th June, 1850.]

An Act for the forfeiture to Government of deposits made on incomplete sales of land under <sup>2</sup>Regulation 8, 1819 <sup>3\*\*\*</sup>.

WHEREAS patnidars <sup>4\*\*\*</sup> fraudulently avail themselves of the <sup>5</sup>provision in section 9, Regulation 8, 1819, of the Bengal Code <sup>6\*\*\*</sup> that forfeited deposits at sales of land <sup>7\*\*\*</sup> for arrears of rent shall be applied as if they were purchase-money.

**1. [Repeals.] Rep. by the Repealing Act, 1870 (14 of 1870), s. 1 and Sch. Pt. II.**

**2. Application of forfeited deposits.**—Any such forfeited deposit shall be applied to defray the expenses of the sale, and the surplus shall be forfeited to Government.

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1. Short title given by the amending Act 1897 (5 of 1897), s. 4 and Sch. III.

The Act has been declared, by notification under the schedule Districts Act, 1874 (14 of 1874), s. 3, to be in force in the Districts of Hazaribagh, Ranchi, Palamau and Manbhum and Pargana Dhalbhum and the Kolhan in the District of Singbhum in the Chota Nagpur Division, *See* Gazette of India, 1881, Pt. I, p. 504.

The Act has also been declared to be in force in the Sonthal Parganas by the Sonthal Parganas Settlement Regulation, 1872 (3 of 1872), s. 3 (1) and Sch.

2. The Bengal Patni Taluks Regulations, 1819.

3. The words and figures “and Act 4, 1846” rep. by Act 12 of 1891, s. 2 and Sch. I, Pt. I.

4. The words “and judgment-debtors,” rep. by s. 2 and Sch. I, Pt. I, *ibid*.

5. The provision referred to rep. by s. 1 of the present Act.

6. The words and figures “and in section 5, Act 4, 1846,” rep. by Act 12 of 1891, s. 2 and Sch. I, Pt. I.

7. The words “in execution of decrees or” rep. by s. 2 and Sch. I, Pt. I, *ibid*.